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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

# **CNR No. DLHC010064592023**

+ **CONT.CAS(C) 236/2023 & CM APPL. 28156/2023**

**PARAS NARSI THROUGH SEJAL KUMAR SOLANKI**

.....Petitioner

Through: Mr. Mayank Wadhwa, Mr. Abhishek Wadhwa, Ms. Samidha Jain, Ms. Muskan Gupta, Ms. Somyaa Gurung, Advocates (M:9999391916)

versus

**UNION OF INDIA & ORS.**

.....Respondents

Through: Mr. Mukul Singh, CGSC with Mr. Aryan Dhaka, Advocate for R-1,4,5,7 (M:9971359512)  
Mr. Rajiv Nayar, Sr. Adv. with Mr. Amit Mishra, Mr. Azeem Samuel, Ms. Mitakshara Goyal, Mr. Vaibhav Kharbanda, Mr. Shivam Goel, Mr. Mujeeb Ur Rehman, Ms. Shrijeta Pratik, Advocates for R-2  
Mr. Vierat K. Anand, Mr. Kumar Shashank, Mr. Vikalp Singh, Mr. Harish Nadda, Ms. Shainika Agrawal, Ms. Swati Kwatra, Advocates for R-8

**CORAM:**

**HON'BLE MS. JUSTICE MINI PUSHKARNA**

**ORDER**

**02.09.2026**

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1. The present petition has been filed alleging non-compliance with the judgment dated 22<sup>nd</sup> February, 2023, passed by the Division Bench of this



Court, in *W.P.(CRL.) 537/2023*, whereby, the respondents were directed to allow the petitioner to fly to Ahmedabad, Gujarat, with all his belongings.

2. However, learned counsel for the petitioner submits that since the petitioner was detained at the Indira Gandhi International Airport, Delhi, upon his arrival, and was treated inhumanly as he was not provided the basic facilities like food, lodging, etc., the petitioner ought to be granted some compensation.

3. Learned counsel for the petitioner further draws the attention of this Court to the order dated 24<sup>th</sup> May, 2023, passed in the present proceedings, to submit that respondent no. 2-Air India Ltd. was directed to file an additional Affidavit with regards the mechanism, if any, in place to enable communication between the passengers held back by the Foreigners Regional Registration Office (“FRRO”) and the concerned officials of respondent no. 2-Air India Ltd., however, the same has not yet been filed.

4. Mr. Rajiv Nayar, learned Senior Counsel for respondent no. 2-Air India Ltd. submits that the requisite Affidavit shall be filed in terms of paragraph 5.1 of the aforesaid order dated 24<sup>th</sup> May, 2023.

5. Let the needful be done, within a period of four weeks.

6. This Court also records the submission made by learned Senior Counsel for respondent no.2-Air India Ltd. that the petitioner was detained by the immigration authorities, and Air India Ltd has nothing to do with his detention.

7. *Per contra*, learned Central Government Standing Counsel appearing for the immigration authorities submits that the petitioner was never detained, and that he was put in the transit area, where he was free to move around.



8. Accordingly, respondent no. 1-Union of India (“UOI”) is directed to file an Affidavit regarding the facilities that are available to the passengers in the transit area. It shall be specifically indicated as to whether there are facilities for food and other amenities available, so that a person who is not allowed to leave the transit area for few days, as in the present case, stays comfortably.
9. Let the requisite Affidavit be filed by the respondents, within a period of four weeks.
10. Response if any, be filed within a period of one week, thereafter.
11. List for consideration in Top Ten Matters in the *Advance List* on 20<sup>th</sup> November, 2026.

**SEPTEMBER 2, 2026/au**

**MINI PUSHKARNA, J**